

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:4076
ANSWERED ON:15.12.2009
NORMS FOR EMPLOYEES OF PB
Maadam Shri Vikrambhai Arjanbhai

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the government proposes to formulate fresh norms for the employees of Prasar Bharati (PB) ;
- (b) if so, the details thereof ;
- (c) whether all the employees of All India Radio and Doordarshan would come under these new norms ;
- (d) if so , the details thereof ; and
- (e) if not , the reasons therefor ?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION & BROADCASTING (SH. C . M. JATUA)

(a) to (e) The Government is in the process of amending section 11 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990 and Rule 37A of the CCS Pension Rules to give effect to the recommendations of the Group of Ministers relating to the status of the employees of Prasar Bharati . The GOM has desired to extend the benefit of government employees on 'deemed deputation' status till retirement alongwith all the facilities at par with Central Government employees in respect of all the regular employees borne on the cadre of Prasar Bharati which includes its two constituents namely All India Radio and Doordarshan and who were in service of Prasar Bharati on 5/10/2007.